

ADMIRALTY FORM NO. 143**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ADMIRALTY AND VICE ADMIRALTY JURISDICTION**

ADMIRALTY SUIT NO. _____ OF 20____

..... Plaintiff
Versus

..... Defendant
And

..... Caveator

The Registrar General,
High Court,
Bombay

Dear Sir,

CAVEAT AGAINST RELEASE

We, the Caveator above named, do hereby request that a Caveat may be lodged/entered in the "Caveat Release Book" against the release of the Defendant Vessel _____ now lying under arrest by an order of this Hon'ble Court at the port of _____.

The Caveator has a claim of _____ (amount) against the owners of the Defendant vessel in respect of _____ (state nature of claim). The owners have failed and neglected to pay the claim of the Caveators for which the Caveator has a maritime claim and a right in rem against the Defendant vessel _____.

The Caveator's address for service is that of its Advocate, _____ which is as under:

Email:

Dated this _____ day of _____ 20____

For _____
Caveator

Advocate for Caveator